

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-509
IB-295/ND/2019
IA/4359/2021

IN THE MATTER OF:

M/s. PVM Innovensys Pvt. Ltd.

....Applicant

Vs.

M/s. C-Tel Infosystems Pvt. Ltd.

....Respondent

SECTION

U/s 9 IBC CIRP

Order delivered on 15.09.2022

CORAM:

**JUSTICE TELAPROLU RAJANI,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:


For the Applicant

Mr. Sharad Tyagi, K. Gayatri and Ms. Yukti
Makan, Advs. for Applicant in IA-4359/2021
on behalf of Mr. Shyam Arora, IRP
Mr. Akshay Kumar, Adv.

For the Respondent

ORDER

Heard the Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent. The written submissions of the Applicant have appeared on the e-portal of the Tribunal. However, the written submissions of the Respondent have not yet appeared on the e-portal of the Tribunal. Ld. Counsel for the Respondent is directed to follow up with the Registry. Arguments have already taken place. To confirm that the written submissions have appeared on the e-portal of the Tribunal, list the matter on **23.09.2022**.


(RAHUL BHATNAGAR)
MEMBER (T)


(JUSTICE TELAPROLU RAJANI)
MEMBER (J)